

**Chairman and Managing Director of
I.T.D.C.**

232. SHRI SURESH KALMADI:
Will the Minister of TOURISM be
pleased to state:

(a) what is the name of the present
Chairman and Managing Director of
the India Tourism Development Cor-
poration;

(b) what are the details of his qua-
lifications and experience in the line;
and

(c) what is the criteria for promo-
tions to the top post of I.T.D.C.?

THE MINISTER OF STATE IN
THE MINISTRY OF TOURISM (SHRI
KHURSHEED ALAM KHAN): (a)
and (b) Pending filling up of the post
on regular basis, Shri C. M. Chatur-
vedi, IAS, Joint Secretary, Ministry
of Civil Aviation, is performing the
current duties of the post of Chair-
man ITDC. Shri Rajan Jetley is the
Managing Director of ITDC. He is
an MBA (First Class) and has wide
experience in marketing, hoteliering,
tourism, etc.

(c) Appointments to the top posts of
ITDC are made by the Government
on the recommendations of the Public
Enterprises Selection Board of the
Bureau of Public Enterprises, Minis-
try of Finance. They are guided by
the suitability of a candidate for the
responsibilities of the post.

12 NOON

RE. SITTINGS OF THE HOUSE

SHRI ARVIND GANESH KUL-
KARNI (Maharashtra): Sir, I want to
raise one point. I request you to please
sit for a minute only.

MR. CHAIRMAN: Your minute is al-
ready over.

SHRI ARVIND GANESH KUL-
KARNI: Sir, this session has been called
from the 4th of October up to 5th of
November. We thought that it is a session

of one month. Now, yesterday only I
learnt that in this session—I do not blame
anybody—there are six days which are
holidays, i.e., 23rd to the 30th. So, Sir,
I request you to consider this matter. Last
time also you reeled out statistics and
we reeled out further statistics. Now, it
is for you to call us after Diwali for a
week, because we have lost a week and we
are equally eager, as Mr. Mukherjee, the
Leader of the House is, to transact the
business of the House. So, please call us
for a week after Diwali so that we shall
transact all your business and you protect
us. You promised last time that you will
not reduce the days of working of Parlia-
ment.

MR. CHAIRMAN: I did not realise
that there are so many holidays.

SHRI PILOO MODY (Gujarat): There
are nine non-working days in this month.

MR. CHAIRMAN: I like holidays.

SHRI ARVIND GANESH KUL-
KARNI: Because you want to play golf.
But I have to serve people.

MR. CHAIRMAN: I do not play golf
during the session.

SHRI PILOO MODY: That is why you
want holidays.

MR. CHAIRMAN: I want to play hoc-
key.

[Mr. Deputy Chairman in the Chair]

PAPERS LAID ON THE TABLE

Review by Government on the working
(for the year ended 31st December, 1981).
of the Deposit Insurance and Credit
Guarantee Corporation
Notification of the Ministry of Finance
(Department of Revenue).

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PATTABHI RAMA RAO): Sir, I beg to
lay on the Table:—

I, A copy (in English and Hindi)
of the Review by Government on the
working of the Deposit Insurance and
Credit Guarantee Corporation for the
year ended 31st December, 1981.
[Placed in Library. See No. LT—
5424-82].

II. (1) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962:—

(i) G.S.R. Nos. 525(E) and 526 (E), dated the 17th August, 1982.

(ii) G.S.R. No. 529(E), dated the 20th August, 1982.

(iii) G.S.R. Nos. 533(E) and 534 (E), dated the 23rd August, 1982.

((iv) G.S.R. No. 536(E), dated the 24th August, 1982.

(v) G.S.R. Nos. 539(E) and 542 (E), dated 26th August, 1982.

(vi) G.S.R. Nos. 550(E) to 552 (E), dated 31st August, 1982.

(vii) G.S.R. Nos. 560(E) and 561 (E), dated 10th September, 1982.

(viii) G.S.R. No. 572(E), dated the 20th September, 1982.

(2) Explanatory Memoranda (in English and Hindi) on the Notifications mentioned at (i), (iii) and (v) to (vii) above.

[Placed in Library. See No. LT—4513/82 for (i) to (vii) and (2)]

III. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications S.O. Nos. 3061 to 3068, dated the 4th September, 1982, under section 296 of the Income-Tax Act, 1961. [Placed in Library. See No. LT—4511/82]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963, together with Explanatory Notes on the Notifications:—

(i) G.S.R. No. 749, dated the 11th September, 1982, publishing the Central Board of Direct Taxes (Regulation of Transaction of Business) Amendment Rules, 1982.

(ii) G.S.R. No. 750, dated the 11th September, 1982, publishing the Central Board of Excise and Customs (Regulation of Transaction of Business) Amendment Rules, 1982.

[Placed in Library. See No. LT—4512/82 for (i) and (ii)]

Assistant Commandant, General Duty Branch (Pilot/Navigator) Recruitment Rules, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to lay on the Table, under sub-section (3) of section 123 of the Coast Guard Act, 1978, a copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 192, dated the 7th August, 1982, publishing the Assistant Commandant, General Duty Branch (Pilot/Navigator) Recruitment Rules, 1982. [Placed in Library. See No. LT—5425/82.]

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI DINESH GOSWAMI (Assam):

Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the Fourteenth Report of the Committee on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Credit facilities for Scheduled Castes and Scheduled Tribes.

STATEMENT BY MINISTER

Payment of an additional instalment of Dearness Allowance to the Central Government employees

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, under the existing scheme of Dearness Allowance for Central Government employees, sanction of an instalment of Dearness Allowance is considered after every 8 point increase in the 12 monthly average